



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, मे ४, २००७/वैशाख १४, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007 (Mah. Act No. XV of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 4th May 2007.)

An Act further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, the Bombay Provincial Municipal Corporations Act, 1949, the City of Nagpur Corporation Act, 1948 and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007.

(2) It shall be deemed to have come into force on the 27th October 2006.

Amendment
of section
5B of Bom.
III of 1888.

2. In section 5B of the Mumbai Municipal Corporation Act,—

Bom.
III of
1888.

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Amendment
of section
5B of Bom.
LIX of 1949.

3. In section 5B of the Bombay Provincial Municipal Corporations Act, 1949,—

Bom.
LIX
of
1949.

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Amendment
of section
9AA of C.P.
and Berar II
of 1950.

4. In section 9AA of the City of Nagpur Corporation Act, 1948,—

C.P.
and
Berar
II of
1950.

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Amendment
of section
9A of Mah.
XL of 1965.

5. In section 9A of the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965,—

Mah.
XL of
1965.

(i) in the first proviso, in clause (ii), for the words “ three months ” the words “ four months ” shall be substituted ;

(ii) in the second proviso, for the words “ three months ” the words “ four months ” shall be substituted.

Validation
and savings.

6. Notwithstanding anything contained in the second proviso to section 9A of the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965, any Councillor elected to reserved seat and who has not received the validity certificate from the Scrutiny Committee within a period of three months from the date of his election shall continue to hold the office of the Councillor for a further period of one month, as if, the period of three months for submission of the Validity Certificate has been extended by a further period of one month ; and any action taken by such Councillor during the period commencing from the expiry of three months from the date of his election and ending on the date of publication of the Maharashtra Municipal Corporations and Municipal Councils (Amendment) Act, 2007, shall be deemed to have been validly taken and shall not be challenged in any court of law only on the ground that during the period of three months from the date of his election he had not submitted the validity certificate.

Mah.
XL of
1965.

Mah.
XV of
2007.